

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 6
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal(Retd.) Petitioner/Applicant
v.
M/s. International Recreation and Amusement Ltd. Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016, CIRP

Order delivered on 17.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner Mohd. Nazim Khan, PCS & Mohtashim Kibriya, Advs.
For the Respondent

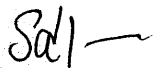
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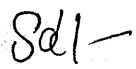
CA-88(PB)/2019

The issue raised in the application is pending consideration and has been heard partly. Let the application be posted for hearing along with C.P. No. (IB)-477(PB)/2017 for 20.02.2019.

CA-96(PB)/2019

List on 29.01.2019.


(M.M.KUMAR)
PRESIDENT


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)